

[English]

Probe against DDA Officials

3574. SHRI RABI RAY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Supreme Court has ordered action against 5 IAS Officers in connection with the Skipper builders case;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) Yes, Sir.

(b) The Hon'ble Supreme Court has, vide orders dated 29.11.1995, held responsible five serving/retired I.A.S. officers, namely S/Shri V.S. Ailawadi, former Vice-Chairman, DDA; K.S. Baidwan, former Secretary to the Lt. Governor of Delhi; Virendra Nath, former Commissioner (Lands), DDA; R.S. Sethi, former Commissioner (Lands), DDA and Om Kumar, former Vice Chairman, DDA for the irregularities committed in the matter of M/s. Skipper Construction Company (Pvt.) Limited in respect of Jhandewallan Tower Plot, New Delhi and has directed the Government to initiate disciplinary proceedings against them under the relevant rules.

(c) Action has been initiated to frame charges against the above officers as per orders of the Supreme Court.

Mandya Railway Station

3575. SHRI G. MADE GOWDA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken up the beautification of Mandya Railway Station; and

(b) if not, whether the Government propose to taken it up during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The Railway Station building at Mandya has been constructed only two years back and no beautification works are contemplated at present. However, as a measure of improvement/augmentation of facilities, work of cement concrete paving on platform No. 2 and 3 has been completed recently, and work of provision of cover over new B.G. platform has been taken up.

Amendment to DDA Act

3576. SHRIMATI VASUNDHARA RAJE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Delhi have sent a number of communications to the Union Government

requesting for bringing before Parliament an amendment to the Delhi Development Authority Act so as to replace the word "Metropolitan Council" by "Delhi Assembly";

(b) whether the delay in making such an amendment has resulted in the Delhi Assembly being deprived of nominating of its Members on the DDA Board; and

(c) the date by which the Government propose to forward the required amendment to the DDA Act?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) Yes, Sir.

(b) and (c). Necessary action to amend the Delhi Development Act has already been initiated.

Housing and Urban Development Corporation in South Africa

3577. SHRI ASTBHUJA PRASAD SHUKLA :

SHRI M.V.V.S. MURTHY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether South Africa has sought Indian expertise in housing;

(b) if so, whether any agreement in this regard has been reached; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). Yes, Sir. A Memorandum of Understanding has been signed between HUDCO and the Department of Housing of South African Government on 13th December, 1994. According to this Memorandum of Understanding, HUDCO would provide consultancy assistance to the South African Government in :

- (i) evolving and implementing appropriate financial mechanisms to make available affordable housing finance for the urban and rural poor and other income groups;
- (ii) institutional structuring and evolution of working systems of the proposed National Housing Finance Corporation in South Africa;
- (iii) preparation of integrated projects for major human settlements;
- (iv) setting up of building material industries as small scale enterprises for development of building materials out of wastes and for creating job opportunities;

- (v) organising special training programmes in India and South Africa for the professionals of South Africa on appropriate and cost effective building materials and technologies;
- (vi) establishing a network of building centre in all provinces of South Africa, as well as Building Technology Expositions; and
- (vii) taking up basic sanitation schemes for South Africans in both urban and rural areas.

[English]

M.R.T.P.C.

3579. SHRI KASHIRAM RANA :

SHRI DILEEP BHAI SANGHANI :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the weak functioning of the MRTP Commission in the absence of any provision of punishment under the present Act except to issue 'resist and desist' notice to the defaulting companies;

(b) if so, the steps taken/proposed to be taken by the Government to make the MRTP Commission more effective in dealing with the complaints; and

(c) the time by which legislation in this regard is likely to be brought before the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). The Monopolies and Restrictive Trade Practices Commission has made some suggestions to the Government for enhancing its powers under the Monopolies and Restrictive Trade Practices Act, 1969. These proposals are under consideration of the Government in order to make the Monopolies and Restrictive Trade Practices Commission more effective.

[Translation]

Survey of Atomic Minerals

3578. SHRI KESRI LAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have conducted any survey in the States of Andhra Pradesh, Bihar and Orissa for exploration of atomic minerals through geological survey;

(b) if so, the district in which such surveys have been conducted during the last one year;

(c) the names of the atomic minerals in which the Government have achieved success through such surveys; and

(d) the quantity of mineral deposits explored?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) The districts where surveys were conducted last year are :

Andhra Pradesh :

Nalgonda, Cuddapah, Srikakulam, East Godavari and Chittoor.

Bihar :

Gumla, Siwan, East and West Singhbhum.

Orissa :

Sambalpur, Sundergarh, Kalahandi, Ganjam and Koraput.

(c) The Atomic Minerals for which exploration was undertaken with success include Uranium, Ilmenite, Rutile, Monazite, Xenotime, Columbite-Tantalite and Spodumene.

(d) The estimation of the reserves will be done on completion of the surveys which are at different stages.

Urban Land Ceiling Act

3580. SHRIMATI CHANDRA PRABHA URS : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Karnataka has suggested the Union Government to make certain amendments to the Urban Land Ceiling Act;

(b) if so, whether any resolution has been passed in this regard by the Karnataka Government or in the Karnataka Legislature;

(c) the names of other States which have passed similar resolutions seeking an amendment to the above Act; and

(d) the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). Yes, Sir.

(c) No other States has passed resolution seeking amendments to the Urban Land (Ceiling and Regulation) Act, 1976.

(d) The Government proposes to amend the Act. Various proposals in this regard are under consideration.